

बिल तथा राबलर डोर डेकिग डंडी
(डी एच. एम. पटेल) : जी नहीं ।
ऐसा करने पर 31 मार्च, 1976 से रोक
लगा दी गई है ।

**Fraud committed in State Bank of
India, Chandni Chowk, Delhi**

4181. **SHRI MADHAVRAO
SCINDIA:** Will the Minister of FIN-
ANCE be pleased to state:

(a) whether a fraud committed in
C.S.B. (account No. 2497), the State
Bank of India, Chandni Chowk
Branch, Delhi in 1974 was brought to
the notice of the State Bank of India
authorities and the Ministry of Fin-
ance;

(b) whether this case was reported
to the Delhi Police in June, 1975 and
a fraud has been established during
the Police Investigation Report dated
the 14th February, 1976;

(c) if so, what further action has
so far been taken by the Ministry and
the bank authorities; and

(d) if not, the reasons therefor?

**THE MINISTER OF FINANCE
AND REVENUE AND BANKING
(SHRI H. M. PATEL):** (a) to (d).
The State Bank of India has reported
that one Shri Tara Chand had made
a complaint to the Bank in June 1975
that a cheque of Rs. 622 debited to his
Savings Bank Account at the Chandni
Chowk branch of the Bank on 28th
August 1974 had not actually been
drawn by him. The New Delhi Local
Head Office thereupon obtained the
opinion of a Handwriting Expert who
pronounced the drawer's signature on
impugned cheque is genuine. The State
Bank of India has further reported
that this position was explained to
Shri Tara Chand.

Shri Tara Chand is, however, repor-
ted to have filed a police complaint
subsequently and later on forwarded
a copy of a letter dated 14th February
1976 from Delhi Police to the effect
that according to the hand-writing
expert of the police, the signature of

the cheque was forged and that since
the culprit is not being traceable the
police and treating the matter as
closed. In view of this development,
State Bank of India has obtained the
Cheque from the Court and sent it to
the forensic laboratory of the C.B.I.
New Delhi for a third and final opi-
nion regarding the alleged forgery.
The bank will be taking appropriate
action depending upon the opinion to
be furnished by the Forensic Labora-
tory.

**Holding of Seminars by Agricultural
Refinance Corporation**

4182. **SHRI NARENDRA SINGH:**
Will the Minister of FINANCE be
pleased to state:

(a) whether Agricultural Refinance
Corporation propose to hold seminars
in different regions on the role to be
played by the Industry for rural
development; and

(b) if so, details thereof?

**THE MINISTER OF FINANCE
AND REVENUE AND BANKING
(SHRI H. M. PATEL):** (a) and (b).
There is no proposal by the Agricul-
tural Refinance and Development Cor-
poration to hold seminars on the role
to be played by industry for rural
development.

**Reduction in Foreign Equity by Union
Carbide India Limited**

4183. **SHRI RAJKESHAR SINGH:**
Will the Minister of FINANCE be
pleased to state:

(a) whether Union Carbide India
Limited has agreed to reduce its
foreign equity from 60 to 50.9 per
cent;

(b) if so, whether reduction is in
conformity with the FERA and other
foreign equity dilution requirements;
and

(c) if so, the particulars of benefits
accruing to the country as a result
thereof?